

**HIGH COURT OF SIKKIM  
GANGTOK**

No. 145/HCS

Dated:- 25.2.26

**NOTIFICATION**

In terms of the resolutions of Hon'ble Full Court dated 10.02.2026 at agenda no.10 (i), Notification No. 29/HCS dated 02.07.2024 stands revoked. The officers and staff members will continue to be governed by the Rules applicable to the employees of State Government for medical reimbursement, as was applicable before 02.07.2024.

By Order.

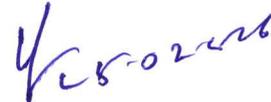
**Sd/-  
REGISTRAR GENERAL**

**Memo No.** 2013-28 /HCS

**Dated Gangtok, the** 25 February, 2026

**Copy to:-**

1. Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Chief Justice, High Court of Sikkim;
2. Additional Registrar-cum-Private Secretary to Hon'ble Judge, High Court of Sikkim;
3. Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Judge, High Court of Sikkim;
4. The Chief Secretary, Government of Sikkim;
5. The Director, Treasury, Pay & Accounts Office, Government of Sikkim;
6. The Secretary, Finance Department, Government of Sikkim, Gangtok;
7. The Additional Secretary, Home Department, for publication in the Government Gazette;
8. All Section In-charges;
9. The Accounts Section, High Court of Sikkim, Gangtok.
10. File and
11. Guard File.

  
**REGISTRAR**